


**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 18th July, 2017.

No. LJ (A) 51/2017/42– In supersession to the earlier Notification under section 32 (1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Shri C.D. Sangma, Advocate as Special Public Prosecutor on recommendation of the District Magistrate after consultation with the District & Sessions Judge concerned with immediate effect until further order.



(W. Khyllap)

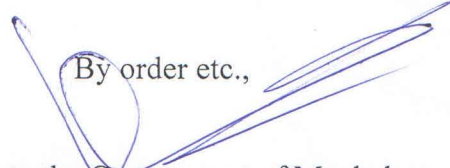
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 51/2017/42-A,

Dated Shillong, the 18th July, 2017.

Copy forwarded to: -

1. The Advocate General, High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2. The Deputy Commissioner, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
3. The District & Sessions Judges, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
4. The Superintendent of Police, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
5. Public Prosecutors, East Garo Hills, Williamnagar and North Garo Hills, Resubelpara.
6. Shri C.D. Sangma, Advocate, East Garo Hills, Williamnagar.
7. Smti S.D. Sangma, Advocate, East Garo Hills, Williamnagar.
8. Guard file.



By order etc.,

Secretary to the Government of Meghalaya,
Law Department.